

OA.No.170/00536/2017/CAT/Bangalore Bench  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00536/2017**

**DATED THIS THE 05<sup>th</sup> DAY OF DECEMBER, 2018**

**HON'BLE DR.K.B. SURESH, MEMBER (J)**  
**HON'BLE SHRI C.V.SANKAR, MEMBER (A)**

Sri.L.R.Gangadharaiah  
 S/o. Late Patel Ramachandraiah  
 Aged about 58 years  
 Residing at 16<sup>th</sup> Cross  
 Ward No.27, SIT  
 Tumkuru-572103.

... Applicant

(By Advocate Shri K.Srinivasa)

Vs.

1. The Union of India  
 Represented by  
 The Principal Secretary  
 Indian Audit and Accounts Department  
 North Block  
 New Delhi-110001.
2. The Principal Accountant General (A & E)  
 Karnataka, Bengaluru  
 P.B.No.5329, Park House Road  
 Bengaluru-560001.
3. The Senior Deputy Accountant General (Admin)  
 Office of the Accountant General (A & E)  
 Karnataka  
 Indian Audit and Accounts Department  
 P.B.No.5329, Park House Road  
 Bengaluru-560001.
4. The Deputy Accountant General (Admin)  
 Office of the Principal Accountant General (A & E)  
 Karnataka, Bengaluru  
 P.B.No.5329, Park House Road  
 Bengaluru – 560001. ... Respondents

(By Advocate Shri M.Vasudeva Rao)

ORDER (ORAL)

(PER HON'BLE DR.K.B.SURESH, MEMBER (J))

We heard the matter for some time in the presence of the parties in person. The way hearing was progressing, the party in person advised the Learned Counsel to withdraw the OA. We allow it. The OA is dismissed as withdrawn.

(C.V.SANKAR)  
MEMBER(A)

(DR. K.B. SURESH)  
MEMBER (J)

/ps/

**Annexures referred to by the applicant in OA.170/00536/2017**

Annexure-A1: Copy of the order dtd.31.07.2017 passed by the 3<sup>rd</sup> respondent

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Annexure-A2: Copy of the order of suspension dtd.17.05.2016

Annexure-A3: Copy of the representation dtd.22.11.2016

Annexure-A4: Copy of the order for extension of suspension period  
dtd.07.02.2017

Annexure-A5: Copy of the latest representation dt.28.07.2017

**Annexures with reply statement:**

Annexure-R1: Copy of the Rule 10 (2) (a) of CCS (CCA) Rules

Annexure-R2: Copy of the order passed by the Review Committee  
dtd.29.01.2018

Annexure-R3: Copy of the order dtd.27.11.2017

Annexure-R4: Copy of the FIR

Annexure-R5: Copy of the FIR translated into English

Annexure-R6: Copy of representation dtd.19.10.2017

Annexure-R7: Copy of said representation translated into English

Annexure-R8: Copy of Rule 53 (1) (ii) (a) of Fundamental Rules

**Annexures with rejoinder:**

-NIL-

**Annexures with additional reply statement:**

-NIL-

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